

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
- (i) G.O.Ms. No. 1297 published in Andhra Pradesh Gazette dated the 7th December, 1972 making certain amendment to the Andhra Pradesh State Transport Appellate Tribunal Rules, 1971.
- (ii) G.O.Ms. No. 183 published in Andhra Pradesh Gazette dated the 8th March, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964. [*Placed in Library See No. LT-4967/73.*]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :—
- (i) G.O.Rt. No. 2583 published in Andhra Pradesh Gazette dated the 14th September, 1971 regarding exemption from payment of motor vehicle tax in respect of certain vehicles.
- (ii) G.O.Rt. No. 1445 published in Andhra Pradesh Gazette dated the 17th August, 1972 granting exemption of the tax payable under the said Act, in respect of certain invalid carriages.
- (iii) G.O.Rt. No. 1446 published in Andhra Pradesh Gazette dated 17th August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
- (iv) G.O.Ms. No. 1361 published in Andhra Pradesh Gazette dated the 26th October, 1972 making certain amendment to Notification No. G.O. Ms. 1732 dated the 25th August, 1966 regarding rates of tax payable by certain vehicles.
- (v) G.O.Ms. No. 1375 published in Andhra Pradesh Gazette dated the 26th October, 1972 regarding concessional rate of tax in respect of certain vehicles.
- (vi) G.O.Rt. No. 1631 published in Andhra Pradesh Gazette dated the 17th August, 1972 regarding concessional rate of tax in respect of certain vehicles.
- (vii) G.O.Rt. No. 1987 published in Andhra Pradesh Gazette dated the 3rd August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
- (viii) G.O.Rt. No. 2098 published in Andhra Pradesh Gazette dated the 3rd August, 1972 cancelling exemption of taxes in respect of certain vehicles. [*Placed in Library. See No. LT-4968/73.*]
- Delhi Lands (Restrictions on Transfer) Rules, 1972 and Annual Report of Delhi Development Authority, 1971-72.**
- THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI):** I beg to lay on the Table:—
- (1) (i) A copy of the Delhi Lands (Restrictions on Transfer) Rules, 1972 (Hindi and English versions) published in Notification No. F.1(1)/72-L&B in Delhi Gazette dated the 10th November, 1972, under sub-section (3) of section 11 of the

[Shri Bhola Paswan Shastri.]

Lands (Restrictions on Transfer) Act, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-4969-73]

(2) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1971-72 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See. No. LT-4976/73]

श्री भोल सिंह पौरा (भटिडा) : स्पीकर साहब बेजिस्ट्रियल ची न रुपये किलो से कम नहीं मिल रहा है (स्वबचाल)

अध्यक्ष महोदय : संहार के बारे में आप जो कह रहे हैं, मैं आप से भी ज्यादा मजबूत व्यक्तता हूँ। मैं खुद दो-तीन दिन बाहर हो कर आया हूँ और आप जो कुछ कह रहे हैं वह ठीक कह रहे हैं। जब बिजनेस एडवाइजरी कमेटी की मीटिंग होगी उस में इस के लिये थोड़ा बहुत समय निकालने की कोशिश करेंगे। मेरी अपनी राय भी यह है कि इस पर थोड़ा-बहुत विचार होना चाहिये। चूंकि आप अंपोजीशन में हैं इस लिये जो आप कह रहे हैं वह गलत है ऐसी बात नहीं है आप की बात सही है और इस पर गौर होना चाहिये।

(स्वबचाल)

अध्यक्ष महोदय : मेरे पास आप लोगों के इतने मोशान्ज कालएटेन्सज, आते हैं कि अगर सब को लिया जाये तो दूसरा काम नहीं हो सकता। जिन को मैंने स्वीकार किया है उन के नाम आप को पता लग जायेंगे। लेकिन अगर इन सब को ही लेना है तो दूसरा काम छोड़ दीजिये।

(स्वबचाल)

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table of a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) G.S.R. 475 (E) published in Gazette of India dated the 30th November, 1972.

(ii) G.S.R. 37(E) published in Gazette of India dated the 30th January, 1973.

(iii) G.S.R. 185(E) published in Gazette of India dated the 31st March, 1973. [Placed in Library. See No. LT- 4971/73]

Notifications under Andhra Pradesh Gram-Panchayats Act, 1944 and wild Life Protection Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table :—

(1) (i) A copy each of the following Notifications under sub-section (5) of section 217 of the Andhra Pradesh Gram Panchayats Act, 1964 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :—

(a) G.O.Ms. No. 178 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the rules relating to the Levy of House Tax, together with an explanatory note.

(b) Rules relating to Central Fund for Executive Officers of Gram Panchayats, published in Notification No. G.O.Ms. 179 in Andhra Pradesh Gazette dated